

THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

2
5

App

Respondent(s)

or
Ad
(s)
A

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p>OA No. 09/2010 Date of Order: 13.01.2010</p> <p>Mr J.K. Mishra, counsel for the applicant.</p> <p>Heard, Admit. Issue notice by dasti returnable within 10 days.</p> <p>The applicant was working on post of Motor Lorry Driver in the office of Assistant Engineer (E) Sub-Division, Central Electrical Sub-Division, CPWD, Jodhpur. On 14.12.2009 the respondent No.2 transferred the applicant from Jodhpur to Bikaner but the Bikaner office refused to accept and send him back to Jodhpur. Now apparently, the Jodhpur office does not want him. In the meanwhile his salary is not paid for the month of December, 2009. In case, his salary is not paid it affects his right of life as enshrined in the Constitution of India and, therefore, we hereby direct the respondents to pay the salary from the Jodhpur office as if he has not been transferred and continue to pay the same until further orders are issued regarding his posting.</p>	

In the meanwhile the respondents can file reply within four weeks and applicant may file rejoinder within next two weeks thereafter.

Post the matter after 10 days on 25.01.2010.

Copy
(W.K. KADODI)
MEMBER (A)

W.B.
(Dr. K.B. SURESH)
MEMBER (J)

/RSS/

D.G.S. (10/1/10)
(11-2-93) Server
and (11-1) Speed
Post Receipt Date
13/1/10
20/1/10

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 09 OF 10

1
6

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

TWD

Notes of the Registry	Orders of the Tribunal
<u>25/01/10</u> !	<p>Mr. J. K. Mehta, Counsel to applicant Mr. M. Godar, proxy for Mr. Vinod Mehta, Counsel to respondent</p> <p>It has been submitted by the learned Advocate of the respondent that the grievances of the applicant has already been satisfied and as such this OA has become infruitless. The learned Advocate of the applicant also concedes that the grievance has been fully satisfied. In view of the submissions by both these lawyers, this OA has become infruitless. As such, the same is dismissed as being infruitless.</p> <p style="text-align: right;"><u>Signature</u> Justice S. M. M. Alam Judicial Member</p>

दिनांक 17/12/15 द्वारा अनुसार
प्रेरी अधिकारी द्वारा दिल्ली 91116
को भाग-II द्वारा दिल्ली दर्शन।

अनुसारी अधिकारी
केन्द्रीय प्रशासनिक अधिकारी
जोधपुर न्यायालय, जोधपुर

17/12/15
H. H.
26/11